

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 190 of 2009 &
I.A. No. 337 of 2009**

Dated: 8th March, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Kerala State Electricity Board
Versus**

... Appellant (s)

Kerala State Electricity Regulatory Commission

... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Counsel for the Respondent(s) : Mr. Ramesh Babu for R.1

ORDER

**I.A. No. 337 of 2009
(Delay Condonation Application)**

We have heard the learned counsel for the Appellant as well as the Respondent.

The main Order has been passed on 17.04.2009 and the Petitioner-Appellant had filed the Review on 27.05.2009, which was dismissed on 27.08.2009. Thereafter, The Appeal has been filed on 16.10.2009. Though these facts have been stated in the affidavit, there is no explanation for the delay during the period between 31.08.2009 and 16.10.2009, on which date the Appeal has been filed.

The learned counsel for the Petitioner-Appellant seeks some time for filing the better affidavit giving the reasons for the delay.

Post the matter on **25.03.2010**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**